## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.172/2017

In the matter of:

**NXTGEN Impex (P) Limited** 

....PETITIONER

SECTION:

Under Section 252

Order delivered on 30.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

: -Mr. Anchal Mittal, Advocate

For the Respondent/Corporate Debtor:: -

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

Ms. Lakshmi Gurung, Standing Counsel for Income tax Department with Mr. Omkar Singh

## **ORDER**

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that name of the Company has been wrongly mentioned in the Cause List as 'Nextgen Impex Pvt Limited' instead of 'NXTGEN Impex Pvt. Limited'. Let the Cause List be amended suitably and reflects the correct name.

In relation to the observations of respondent/ROC, it is represented by the Ld. Company Prosecutor that the same has been duly filed. However, it is seen from the records that the same are not available.

In the circumstances, the Bench Officer is directed to check and up-date the records of this Tribunal. In relation to the Income tax Department, final indulgence is sought for filing its observations. In view of the same, 10 days time is granted to file the observations, failing which, this Tribunal will proceed with the matter without the observations of IT Department and dispose off the case on merits.

Post the matter on 12.2.2018.

'(R'. 'VARADHARAJAN) MEMBER (JUDICIAL)

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